COST OF RAJENDRA PUL

*789. SHRI ABID ALI: Will the. Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that extra amount is charged with passenger fare and freight charges in connection with the cost of Rajendra Pul;
- (b) if so, what amount has approximately been realised on this account so far; and
- (c) what amount was spent for the construction of the bridge?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) No extra charge is levied on passenger and goods traffic passing over Rajendra Pul in connection with the cost of construction of the bridge. The distance for charge over it is, however, inflated.

- (b) As no separate statistics of traffic passing over the bridge are maintained and fares and freight charges are levied on continuous mileage, an estimate of the additional earnings realised on account of the levy of charges on inflated distance cannot be furnished.
- (c) 14:32 crores, including the cost of transhipment yard at Barauni.

Shri ABID ALI: The additional charge was levied because of the amount spent on the construction of the bridge. Government may be having an eye on the amount which is being realised and after the cost is realised, Government might consider the question of relieving the passengers of the additional charge.

Shri RAM SUBHAG SINGH: This is a suggestion, Sir, which will certainly receive our attention but this is the practice on some bridges that have been constructed on the Railways, including ferries. Wherever ferries are in operation, they charge

much more but I do not justify this by pointing out the case of ferries.

*790. [The questioner (Shri N. Patra) was absent. For answer. vide cols. 5151-5152 infra.]

RANCHI HEAVY ENGINEERING PROJECT

*688. SHRI RAM SINGH: Will the Minister of Industry and Supply be pleased to state:

- (a) whether Government's attention has been drawn to the reported statement made by Shri S. A. Dange, to the effect that foreign interests working in collusion with some bureaucrats were behind the attempts to sabotage the Ranchi Heavy Engineering Project;
- (b) whether Government propose to have the matter investigated thoroughly; and
- (c) if so, when the investigation is likely to start?

THE MINISTER OF HEAVY ENGINEERING AND INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): (a) Yes, Sir.

(b) and (c) Government are already seized of the matter.

SHRI C. D. PANDE: Without associating myself with the ideological complaint made by Mr. Dange, may I know from the Minister whether, in respect of this project which is very important for the country, his attention has been drawn to the very slow progress achieved in the last eight or nine years? In fact, there has been no progress in this plant. Will he kindly see that real progress is made as soon as possible?

Shri T. N. SINGH: I think there has been good progress in recent years and it will be wrong to say that no progress has been made all these years.

[†]Transferred from the 18th December, 1964.

SHRI C. D. PANDE: Speed.

SHRI T. N. SINGH: It is a highly complicated project. There is nother unit of this magnitude in the whole of Asia. It is a huge complest consisting of forge foundry, heavy machine building plant, heavy machine tool plant, coal mining equipment. All these things taken together in one project is not very common, is rather a rare phenomenon.

SHRI C. D. PANDE: May I know whether the hon. Minister will take steps to do away with the impression in the mind of our Russian minds created by the pernicious theory propagated by Mr. Dange . . .

SHRI T. N. SINGH: I do not know what that theory is.

SHRI C. D. PANDE: That the foreigners are impeding progress.

SHRI T. N. SINGH: I personally feel that on this question we need not go into all these things.

SHRI ABID ALI: Is it not a fact that the installed capacity of the machinery there is more and that half of it even will not be utilised for some years to come?

Shri T. N. SINGH: I would say, Sir, that this is absolutely incorrect because the installed capacity is for the manufacture of 80,000 tons of machinery at Ranchi while we want two million tons per year in the next Five Year Plan. At this rate, we would be meeting only half of the demand.

SHRI I.OKANATH MISRA: The Minister said that he was seized of the matter. May I know whether he is seized of the statement of Mr. Dange or whether he is seized of the matter of foreign collusion? What is he seized of?

SHRI T. N. SINGH: I am seized of the statement made by Shri Dange.

SHRI D. L. SEN GUPTA: I would like to point out that the question No. 688 had three parts but parts (b) and (c) have not been answered. Part (b) asks whether Government propose to have the matter investigated thoroughly and there has been noanswer to it yet. Part (c) asks if so, when the investigation is likely to start and there has been no answer to it also. While the supplementaries are being put, parts (b) and (c) of the main question remain unanswered. May I know whether any investigation has so far been made on this sabotage and if so when that was made, by whom it was made; if not, whether the Government wants to investigate and if so, when that investigation is to be started?

Shri T. N. SINGH: Parts (b) and (c) have already been answered when I said, "the Government is seized of the matter. In such matters an answer may create certain misgivings or misunderstandings. If I were to say that such and such a thing is being done or not being done, then it will be thought that there is something really happening; if I say I do not disclose, then also it will be thought that something is wrong. So the best thing in such cases is the answer that I have given.

Shri A. D. MANI: The manner in which the Minister is answering this question gives room for suspicion that he himself believes that their is some substance in Mr. Dange's allegation. This is a matter which impairs the dignity of the civil service. Would he be able to say definitely that he is satisfied that the bureaucrats are not involved in this matter?

SHRI T. N. SINGH: It is exactly to meet the point raised by Mr. Mani that I replied like that earlier.

شبی عبدالغنی: اون اے پوائنت اف آردرہ ہے وزیر صاحب سے ایک سوال صاف کیا گیا که آیا کوئی انکوائری کی گئی، نو کس نے کی اور اس کا کیا ریزلت مواہ تو کیا ان کو اس بات کا اختیار ہے که جهسا ولا چاهیں ویسا جواب دیں ۔ یا ان کو اس پوائنت پر جواب دینا چاهئے اس هاوس میں ۔ اس پر میں چاهئے اس هاوس میں ۔ اس پر میں آپ کی رولنگ چاهنا هوں ۔

ं[श्री श्रब्बुल ग्रनी: श्रान ए प्वाइन्ट श्राफ श्रांडंग। जब वजीर साहिब से एक मवाल माफ़ किया गया कि श्राया कोई इन्क्वायरी की गई, तो किय ने की श्रौर उपका क्या रीजल्ट हुशा, तो क्या अको इन या का श्रक्तियार है कि जैसा वह चाहे वैसा अबाब दे या उनको इप प्वाइन्ट पर जवाब देना चाहिये इस हाऊस में। इस पर मैं श्रापकी रूलिंग चाहता हूं।]

श्री सभापति: मेरे खयाल में तो जवाब दिया है। मसलहत भ्रामेज बात जरूर है, लेकिन जवाब है।

श्री ए० बी० वाजपेयी: श्रीमान्, राची के इस कारखाने में तीन बार श्राग लग चुकी है जिस से लाखों रुपयों का नुक्सान हम्रा है। जिस्टिस मुरुजी ने ग्रानी जाच रिपार्ट में इस बात की ग्रोर सकेत किया है कि इन मिन्न काडों के पीछे तोडफोड करने वालों का हाथ है। क्या मबी महोदय ने इस बात का पना लगाने का प्रयत्न किया कि ये तोडफोड करने वाले कौन है ग्रीर क्या श्री डागे से पूछा गया कि उनके वक्तव्य में किन लोगों की ग्रीर सकेत है?

श्री टी० एन० सिंह: जहा तक कि जिस्टिस मृत्रजी की रिपोर्ट का सम्बन्ध है उन्होंने वहा है कि तोडफोड इपमें हो सकता है ख्रीर उन्होंने जो कारण अपने मन मे समझ। है वह यह है कि वहा लेडर रिलेशस अच्छे नहीं है और उसकी तरफ उनका सकेन है। जहा तक, श्री, डागे में पूछने का सम्बन्ध है, यह गतती मुझसे जहर हुई कि मैंने उने पूछा नहीं।

SHRI AKBAR ALI KHAN: 15 at a fact that apart from the difficulties of labour there is no homogeneity or co-ordination of work in the managemen itself?

Shri T. N. SINGH: I think I would not accept that statement. I would ask the hon. Member to visit the place himself and he will see that things are really quite tidy.

Shri ARJUN ARORA: May I know when work on this project was begun, what was the time when it was expected to be completed, whether its development was planned in several phases and whether the progress has been satisfactory?

Shri T. N. SINGH: As I stated, it is difficult for me to tell the exact date. But it was some time towards the end of the Second Plan that the proposal was taken in hand When we start a project two to three years will have to be spent on preliminary work connected with it. That takes a lot of time Actually construction work was started in the Third Plan. Considering the huge and complex nature of the project I do not think there has been very great delay about it.

INDUSTRIAL ESTATE AT BADLI

*791. Shri V. M. CHORDIA: Will the Minister of Industry and Supply be pleased to refer to the answer given to Starred Question No 44 in the Rajya Sabha on the 12th February, 1964 and state:

^{† []} Hindi transliteration.

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- (a) whether the development of the plots on which Government do not propose to put up sheds at the Badli Industrial Estate has since been com-
- (b) if so, when Government propose to invite applications for their allotment;
- (c) whether it is correct that Government propose to sell the plots to small-scale industries as was done in the case of Okhla Industrial Estate:
- (d) if so, what are the details of the proposal?

THE MINISTER OF HEAVY GINEERING AND INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUP-PLY (SHRI T. N. SINGH): (a) No. Sir.

- (b) Applications for allotment of the plots will be invited by the Delni Administration as soon as the development of the plots is complete.
 - (c) No decision has yet been taken.
 - (d) Does not arise.

श्री विमलकुमार मन्नालालजी चौरड़िया क्या श्रीमान् यह बतलाने की कुपा करेंगे कि सगभग दो वर्षों से उन क्षेत्र को सरकार ने ग्रपने कल्जे में विकास के नाम पर कर रखा है, लेकिन ग्रभी तक उसका विकास नहीं हम्रा है, तो कब तक उसका विकास करने की स्कीम 身?

श्री टी॰ एन॰ सिंह : जहां तक इसके विकास का सवाल है, उसके प्लाट्स का हेवलपमेंट हो रहा है। यह काम जरा बड़ा क्ठिन है। मैं इस बात को स्पष्ट कह दूं कि करल एरियाज में इंडस्ट्रीज चलाने का जो भेरा स्रनभव है प्लानिंग कमिशन का स्रौर यहां ग्रा कर भी, वह यह है कि यह बड़ा कठिन काम है ग्रीर मैं चाहुंगा कि इस काम को माननीय सदस्य जरा साहनुभृतिपूर्वक देखे क्योंकि इसमें काफी दिक्कतें हैं। यह एक नये किस्म का काम है, इस वास्ते में चाहुंगा कि इस पर कुछ सहान्भृति पूर्वक विचार किया जाय।

भी विमलकुमार मन्नालालजी चौरडिया: प्रश्न यह है कि लोग यह चाहते हैं कि हम वहां पर उद्योग चलायें ग्रौर ग्रापने उस जमीन को ग्रपने कब्जे में कर के रख लिया है **ग्रौ**र यह कहते हैं कि हम उसका विकास करेंगे ग्रीर फिर बाद में उसको लोगों को देंगे, इस तरह जब वहां प्लाटस लेने वाले तैयार, इंडस्टीज डालने वाले तैयार, रूरल क्षेत्रों के लोग प्रार्थना पत्र देने को तैयार, फिर भी उसका विकास करने में आप पीछे क्यों हो रहे हैं?

श्री टी॰ एन॰ सिंहः ७ लोगों को तो दिये जा चुके हैं भीर बाकी प्लाट्स ठीक हो रहे हैं।

श्री विमलकुमार मन्नालालजी चौरड्याः वे सारी बातें मुझे मालूम है। जो मैंने पूछा उसका उत्तर दीजिये :

भी टी॰ एन॰ सिंह : उसके बारे में देख लिया जायगा ग्रौर मेरा ख्याल है कि जल्दी इन्तजाम हो जायगा ।

श्री विमलकुमार मन्नालालजी औरहिया: जल्दी इन्तजाम हो जायेगा, तो क्या आपने इसके लिये कोई फ़ेज्ड प्रोग्राम बनाया है या केवल उसको भ्रपने कब्जे में ही कर के **रख** छोडा है ? तीसरा प्रश्न ग्रौर यह पूछ लूं कि जब ये प्लाट्स दिये जायेगे, तो उसमें ग्राप रूरल एरिया के लोगों को प्राथमिकता देंगे ग्रथवा नहीं ?

भी टी ० एन० सिंह : देखिये रूरल एरिया में बहत से व्यवसायी मिलने में दिक्कत होती है। ग्रगर कोई मिलता भी है तो उसके पास पंजी कितनी है, उसके पास स्किल क्या है, इसकी बड़ी दिक्कतें हैं। इसलि रे इसमें अगर हम जल्दी करेंगे तो यह हो सकता है कि बहुत स बाहर के नगरों के उद्योगपति वहां कब्जा कर लें ग्रौर इसी वास्ते मैंने कहा कि यह एक्सपेरिमेंट बड़ा मुश्किल है स्रोर इस पर सहानुभृतिपूर्वक विचार किया जायगा तो ज्यादा श्रन्छा होगा । 5139

भी गिरिराज किशोर कपूर: क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि रूरल एरिया के प्रतिनिधियों की कितनी अप्लीकेशंस माई और उसमें कितने को जमीन एलाट की गई?

भी टी० एन० सिंह: यही तो मैन प्रजं करने की कोशिश की कि हम देना उन्हीं को चाहते हैं, लेकिन अभी होता यह है कि ये जो ७ प्लाट दिये गये उनमें सिर्फ एक रूरल एरिया का श्रादमी मिला श्रोर छ: बाहर के द्याये। तो शब से भारी दिक्कत इसी की होती है ग्रोर इसके लिये हम कोशिश कर रहे हैं कि रूरल एरिया के लोगों को दें। मैं हाउस को यह विश्वास दिलाना चाहता हूं कि इसमें बहुत मुस्तैदी से जो कुछ हो सकता है वह करने की कोशिश की जायगी श्रोर की जा रही है। लेकिन इसमें दिक्कतें हैं श्रोर उनको समझने की जारूरत है।

श्री विमलकुमार मन्नालालजी चौरिष्ट्या: क्या श्रीमान् यह बतलाने की कृपा करेंगे कि यह जो सात ग्राठ प्लाट दिये गये हैं, इनके लिये भी काफी रूरल एरिया के लोगों ने प्रार्थना पत्न दिये थे, मगर चूकि वे ग्रविकारियों का तुष्टिकरण नहीं कर सके, इस लिये उनको न करके नगर के लोगों को बे प्लाट दिये गये, ती क्या इसको वेरिफाई करने की कोशिश करेंगे?

श्री टी॰ एन॰ सिंहः इस श्राक्षेप की मुझे जानकारी नहीं है, लेकिन इसको देखने की कोशिश करूंगा।

•792. [The questioners (Shri Nirer. Ghosh, Shri M. Basavapunnasah and Shri P. Ramamurti) were absent. For answer, vide col. 5152 infra.]

*793. [The questioner (Shri P. K. Kumaran) was absent. For answer, vide col. 5153 infra.]

*794. [The questioner (Shri P. Abraham) was absent, For answer, vide cols, 5153-5154 infra.]

*795. [The questioner (Shri P. L. Kureel Urf Talib) was absent. For answer, vide cols. 5154-5155 infra.]

MR. CHAIRMAN: Next question.

SHRI T. V. ANANDAN: 796. Sir, there is a printer's devil in the question. It should be Rajapalayam instead of Rayapalayam.

SMUGGLING OF RAILWAY PROPERTY

*796. SHRI T. V. ANANDAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether his attention has been drawn to a news item published in Madras Mail dated the 10th December, 1964 to the effect that railway property worth about Rs. 25,000 smuggled out as scrap in two wagons has been seized at Rajapalayam railway station on the Southern Railway; and
- (b) if so, what are the details thereof and what preventive measures have been taken to stop such smuggling in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) Yes, Sir.

(b) A statement showing the details and preventive measures existing on the Railways is laid on the table of the Sabha.

STATEMENT

A number of wagons and carriages were auctioned by the Asstt. Controller of Stores, Southern Railway. Ashokapuram (Mysore) to M/s Karthikeyan & Co., recently. According to the auction catalogue and the conditions stipulated for such auction by the Stores Department of the Railway, the firm was permitted to take